

FORM NO. NCLT. 3A
Advertisement detailing petition
[see rule 35]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH, KOLKATA COMPANY PETITION (CAA) NO.31/KB/2025
Connected with
COMPANY APPLICATION (CAA) NO.4/KB/2025

In the matter of:

- JINESHWAR ENTERPRISES PRIVATE LIMITED** having its registered office at 24 Park Street, Kolkata - 700 016, West Bengal;
- PRAGATI CEMEX PRIVATE LIMITED** having its registered office at Development House, 3rd Floor 24 Park Street, Kolkata-700 016, West Bengal;

...Petitioners.

NOTICE OF PETITION

A petition under section 232 of the Companies Act, 2013, for Sanctioning the Scheme of Amalgamation of **JINESHWAR ENTERPRISES PRIVATE LIMITED (PAN-AABCJ2656F)** (hereinafter referred to as the "TRANSFEROR COMPANY") with **PRAGATI CEMEX PRIVATE LIMITED (PANAAABCP8449E)** (hereinafter referred to as "TRANSEEREE COMPANY"), was presented by Radhika Patodia, Chartered Accountant, partner of **MAROTI & ASSOCIATES**, Chartered Accountants, 16, Strand Road, Diamond Heritage Building, 5th Floor, Room No. N-503, Kolkata-700001. The Kolkata bench of National Company Law Tribunal in terms of order uploaded in its portal on 12th June, 2025 wherein it has directed that the said petition is fixed for hearing before Hon'ble Bench on Friday, 8th day of August, 2025 for its final hearing and disposal. Any person desirous of supporting or opposing the said petition should send to the petitioner's Practicing Chartered Accountant, notice of his intention, signed by him or his Advocate, with his name and address, so as to reach the petitioner's Practicing Chartered Accountant not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated 01/07/2025 (SD/-)
Place : Kolkata **Radhika Patodia Partner,**
Maroti & Associates, Chartered
Accountants 16, Strand Road, Diamond
Heritage Building, 5th Floor,
Room No. N-503, Kolkata - 700001

NOTICE

Notice is hereby given that Share Certificate No (s) 47517 for 100 share(s) bearing distinctive nos. 13110601 to 13110700 (both inclusive) of **VESUVIUS INDIA LTD.**, having its Registered Office at P104, Taratolla Road, Kolkata, West Bengal-700088 registered in the name(s) of **JOGESH DEVIPRASAD PATEL & NILAUDYAN PATEL** has/ have been lost.

I/We, as legal heir have now applied to the Company for issue of duplicate share certificate(s) in lieu of the above. Any person having any objection to the issue of duplicate Share certificate(s) in lieu of said original share certificate(s), is requested to lodge his/her objection thereto with the Company at the above address or with their Registrars, **C B MANAGEMENT SERVICES (P) LTD.**, RASOI COURT, 20 R N Mukherjee Road, 5th Floor, Kolkata-700001, in writing, within 15 days from the date of publication of this Notice.

Name & Address of the shareholder(s)/ Legal heir
JOGESH DEVIPRASAD PATEL
Gurukrupa Guest House, B/h. Townhall,
Ellisbridge, Ahmedabad-380006

Place : Ahmedabad
Date : 01-07-2025

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
For the attention of the stakeholders of **E C BOSE AND COMPANY PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	E C Bose and Company Private Limited
2.	Date of incorporation of Corporate Debtor	15-06-1962
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Ministry of Corporate Affairs, Kolkata, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U61200WB1962PTC025531
5.	Address of the registered office and principal office (if any) of Corporate Debtor	113A, St George Terrace, Hastings, Kolkata - 700022, West Bengal
6.	Date of closure of Insolvency Resolution Process	20.06.2025
7.	Liquidation commencement date of Corporate Debtor	20.06.2025. Copy of order provided by the erstwhile RP to the Liquidator over mail dated 25.06.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Rakesh Dugar. Registration No.- IBB/I/PA-001/IP-P01654/2019-2020/12892
9.	Address and e-mail of the liquidator, as registered with the Board	11C, Ram Mohan Dutta Road, Kolkata-700020, Email id: card190376@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	ECBLIQ2025@GMAIL.COM
11.	Last date for submission of claims	19-07-2025

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, Court - II, has ordered the commencement of liquidation of the **E. C. Bose and Company Private Limited** on 20th June 2025.

The stakeholders of **E. C. Bose and Company Private Limited** are hereby called upon to submit their claims with proof on or before 19-07-2025, to the liquidator at the address mentioned against item No.9 & 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :
Sd/- **Rakesh Dugar**

Place : Kolkata
Date : 27-06-2025
Registration No.: IBB/I/PA-001/IP-P01654/2019-2020/12892

बैंक ऑफ़ इंडिया
Bank of India
Relationship beyond I

Ref: KOLARB/RSD/25-21

To,
M/s Aastik Dal Mill Pvt. Li
303, Gournbanga Road, Na
Dist- 24 Parganas (North),
Sri Rajdeep Roy
303, Gournbanga Road, Na
Dist-24 Pargana (north), P
Shri Bubai Aich
303, Gournbanga Road, Na
Dist-24 Pargana (north), P

Statutory 30 days E
under the Securitiza
Enforcement of S
Rule 8(5) of the

1. At the request made aggregating to an amx credit facilities granter date of this notice:-

Type of facility (Term loan / Working Capital)	A
Cash Credit	4242
Term loan	4242
TOT	

2. The aforesaid credit assets/securities (par
i) EQM of admeasuring l
J.L.No. 81, Dag No.32
Nos.256/198, Gournb
Dist- North 24 P
1.Smt Kabita Roy, W/K

Boundaries of Total Pro
On the North: By Rajdeej
Others. On the West: By S

3. The said credit faciliti
effect from 31-03-20
Reserve Bank of Indi
on 04-04-2016 and pc
on 24-10-2016.

4. Notice is hereby give
Secured Creditor, wil
basis on 09-09-202
Rs. 10,24,24,858.73
creditor from you. The
is Rs.4,44,100/- Th
The aforesaid proper
through <https://baan>
due course of procedt.

5. The particulars of the
been stated to the l
encumbrance over l
officer/bank shall not t
to the Government or
are advised to make tl
the property including
6. Further, please impc
Reconstruction of Fin
read with proviso to ru
2002, in respect of the
i.e. to get it released
publication of E-Aucti
7. You are hereby advis
date interest and anc
which the sale Notic
pursuance whereof,
compliance of statutor

Place: Kolkata

Copy to:

- Smt Kabita Roy**, W/O
P.S- Habra, Dist-North
- Miss Rajrupa Roy**, D/
P.S- Habra, Dist-North
- Mrs. Paramita Roy**, N
Pin-743263 (West Ben



BANNARI AMMAN SPINNING MILLS LIMITED

Regd. Office : 252, Mettupalayam Road,
Coimbatore - 641 043. Phone : 0422-2435555,

Website : www.bannarimills.com,

E-mail : shares@bannarimills.com, CIN : L17111TZ1989PLC002476

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

Members are hereby given that pursuant to, the provisions of Section 110 and all other applicable provisions, if any, of the Companies Act ("the Act"), read together with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force) ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations"), General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, 9/2023 dated September 25, 2023, 9/2024 daed September 19, 2024, issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company has on 1.7.2025 sent the electronic copies of Notice of Postal Ballot along with Explanatory Statement to all Members of the Company, who have registered their e-mail address with the Company/ Depositories as on 30.6.2025 being the cut-off date for seeking the approval of the Members, in respect of the Special Resolution contained in the Notice of Postal Ballot dated 30.6.2025 by voting through electronic means ("remote e-voting") only.

THE TIMES OF INDIA

THE TIMES OF INDIA, NEW DELHI, JULY 2, 2013

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV

MP GOVT TO GIVE GUARD OF HONOUR DURING LAST RITES OF PEOPLE WHO DONATE BODY OR ORGANS: CM MOHAN YADAV